

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 118

CP (IB) No. 258/Chd/Hry/2022

IN THE MATTER OF:

Drilltech Engineers Pvt. Ltd.

...Petitioner

Vs.

DLF Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 25.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Aalok Jagga with Mr. APS Madaan, Advocates
For the Respondent : Mr. Anand Chhibbar, Senior Advocate
Ms. Swati Vashisth, PCA
Mr. Vaibhav Sahni, Advocate
Mr. Ankit Raigarhia, Advocate

ORDER

Ld. Counsel for the Petitioner is directed to file one-page note containing the serial number, date of the letter raising the dispute, brief content of the dispute, and the page number within one week with a copy in advance to the counsel opposite. List on 15.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)